

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**

(a) As per the information furnished by the Ministry of Textiles, the Katihar Jute Mills, Katihar is not making any production at present and is closed since 1987 due to financial difficulties. The mill was reportedly incurring cash losses of Rs. 17.25 lacs per month.

(b) and (c). The workers of the mill are not being paid regularly their wages and the provident fund dues. As per the information available the outstanding liability of the mill on account of wages, salaries and statutory due is of the order of Rs.4.50 crores. An amount of Rs. 50 lacs towards provident fund contributions was recoverable from the mill as on the 31st March, 1989.

(d) The Ministry of Textiles, Government of India and the State Government of Bihar are jointly exploring the possibility of re-opening the mill. The Ministry of Textiles have requested the Government of Bihar that a package be worked out indicating an annual projection and the one time and recurring fund requirements for consideration of the Central and the State Government to resume the operation of the mill. The reply of the Government of Bihar is awaited. For the recovery of the provident fund arrears, the provident fund authorities are taking the following action:-

- (i) Issue of revenue recovery certificate under Section 8 of the E.P.F. Act;
- (ii) Prosecution under Section 14 of the E.P.F. Act;
- (iii) Complaints under Section 406/409 IPC in the cases of non-payment of contribution deducted from the wages of the employees; and
- (iv) Levy of damages under Section

14-B of the E.P.F. Act.

**Diversion of Sugar from P.D.S.**

\*33. SHRI YAMUNA PRASAD SHASTRI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether most of the sugar meant for public Distribution System is diverted to market by traders in cities and as a result of which the poor people living in rural and adivasi areas do not get their quota of sugar from fair price shops;

(b) if so, the action taken to stop this evil practice;

(c) whether Government propose to abolish dual price policy of sugar; and

(d) if not, the reasons therefor?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) and (b). No, Sir. The State Governments/UT Administrations, which administer the Public Distribution System, have been advised from time to time to keep vigilance over the distribution of PDS items, including sugar, and take strict action against those who indulge in malpractices.

(c) There is no proposal to abolish the policy of dual pricing of sugar.

(d) The existing policy of partial control has stood the test of time and has proved to be suited to the prevailing circumstances.

[English]

**Legislation of Code on Infant Food**

\*34. SHRIMATI SUBHASHINIALI: Will the Minister of WELFARE be pleased to refer to the replies given on 7 May, 1990 to supplementaries on Starred Question No.

724 regarding speedy implementation of code on breast feeding and state:

(a) whether Government propose to have the necessary legislation on code on infant food enacted during the monsoon session 1990;

(b) if not, the reasons for delay in regard to this legislation; and

(c) what steps have been taken or are being taken to counteract the campaign by the vested interests against the proposed legislation and create a favourable climate in its favour?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Madam.

(b) The Infant Milk Foods & Feeding Bottles (Regulation of Production, Supply and Distribution) Bill which was earlier passed by the Rajya Sabha on 18th November 1986 lapsed on the dissolution of the VIII Lok Sabha. Now the Department is examining various suggestions received from voluntary organisations on the subject in consultation with other Ministries, before introducing the Bill.

(c) The Department is not aware of any campaign by the vested interests against the proposed Legislation and would be introducing the Legislation in Parliament.

[Translation]

**D.D.A. Programme of Construction of Flats**

\*35. SHRI MANJAY LAL:  
SHRI PHOOLCHAND VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the programme decided by the Delhi Development Authority for construction of flats in the next four years;

(b) whether the Sarkaria Committee and some other Committees have recommended that the Delhi Development Authority should not undertake house construction work;

(c) if so, the reasons for such recommendation; and

(d) whether Government propose to direct the D.D.A. to discontinue house construction work?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):

(a) The DDA's programme for completion of flats in the next four years is as under:-

Sl. No.	Year	No. of flats to be completed
1	2	3
1.	1990-91	12,600
2	1991-92	19,000
3	1992-93	26,000
4	1993-94	26,500
Total		84,100

(b) Yes, Sir.

(c) It has been felt that with the passage of time DDA come to be entrusted with this activity which is unrelated to its primary responsibility of planning and development in Delhi.

(c) There is no such proposal at present.